

Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
2.	8.4.97.	<p>Heard the learned lawyer for the petitioner and learned Sr. Standing Counsel Sri Ashok Mohanty. Hearing in this matter is concluded. It is submitted by the learned Sr. S.C. that he will submit a Supreme Court judgment by tomorrow. Learned lawyer for the petitioner has submitted <del>three</del> two xerox copies of the judgments. Case is fixed to 10.4.97 for orders.</p> <p style="text-align: right;">S/IM Vice-Chairman</p> <p style="text-align: center;"><u>OA Nos. 709 to 713/95</u></p>	<p>Free copy of order dated 8.12.95 may be given to the counsel for both sides.</p> <p style="text-align: right;">S. O. 8/12/95</p>
3	16-4-97	<p>Order pronounced in open Court. As per the observations and direction contained in the order dated 16.4.1997 in separate sheets, the Original Applications are allowed in part.</p> <p style="text-align: right;">S/IM Vice-Chairman</p>	<p>Notice with copy of order dated 8.12.95 may be sent to all resp'ts. by Regd-Post/ AD.</p> <p style="text-align: right;">S. O. 14.12.95</p> <p style="text-align: right;">MANO. 21/96.</p> <p>Fined on behalf of Rep't by Mr. Ashok Mohanty for grant of time to file counter However if no app. filed by Mr. U.B. Mohanty for order pl.</p> <p style="text-align: right;">D.B. 4.196</p> <p style="text-align: right;">Raghu.</p>